



2026:AHC-LKO:17400

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 164 of 2026

Phool Chandra

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Revenue Lko. And
8 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Satyam Singh
Counsel for Respondent(s)	:	C.S.C., Pankaj Gupta

Court No. - 17

HON'BLE SUBHASH VIDYARTHI, J.

1. Heard Sri Satyam Singh, the learned counsel for the petitioner and Sri Dheeraj Ojha, the learned Standing Counsel for the State of U.P. and Sri Mohd. Talib Khan holding brief of Sri Pankaj Gupta, the learned counsel for the Gaon Sabha.

2. By means of the instant petition filed in public interest, the petitioner has sought issuance of a direction for removal of encroachment from public utility land bearing Gata No. 83 situated at Gram Gadauri Khurd, Pargana & Tehsil Patti, District Pratapgarh which is recorded as nali.

3. On the basis of written instructions provided by Sub Divisional Magistrate, Patti, Pratapgarh, the learned Standing Counsel has submitted that there is no encroachment on the land in question. A copy of written instructions is taken on record.

4. As the allegation of the petitioner regarding encroachment on public utility land has not been found to be established upon inspection made by the revenue authorities, the petition lacks merits and the same is ***dismissed***.

(Subhash Vidyarthi,J.)

March 9, 2026

Pradeep/-